

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

7. IA-707/2021 in C.P.(IB)/2948(MB)/2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 16.04.2024

NAME OF THE PARTIES: Bank of India
Vs
Way 2 Health Diagnostic Pvt. Ltd.

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Geeta Lundwani a/w Mr. Amey Hadwale, Ld. Counsel for the Erstwhile RP present. Mr. Indrajeet Deshmukh i/b Vidhii Partners, Ld. Counsel for the R-1 present.
2. **IA-707/2021:** This is an Application filed by the erstwhile RP for payment of the pending fees.
3. Counsel for the R1 appeared and he has given an undertaking to pay the outstanding amount of CIRP cost as submitted by the RP and ratified by the CoC. The Counsel has also undertaken to pay the same within two weeks. Two weeks' time is granted.
4. Other Respondents who have not yet paid their share of CIRP cost (R3, R4, R5, R7, R8 & R9) are directed to comply with the order dated 06.12.2023. The payment of their proportionate share of the RP fees and expenses shall be paid within two weeks from the date of this order.

5. With the above directions, present IA is **disposed** of. If the Respondents fail to comply with this order, liberty is given to the RP to move contempt Application before this Bench.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)